## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

Dated Friday the Seventeenth day of March, One thousand nine hundred and eighty nine

## PRESENT

Hon'ble Shri S.P. Mukerji, Vice Chairman

## REVIEW APPLIATION NO.18/89 in OA 51/89

Shri Wazir Chand

Review applicant.

Versus

- 1. Union of India, through the Secretary, Ministry of Railways, Rail Bhavan, New Delhi.
- 2. The General Manager, Northern Railway, Baroda House, New Delhi.
- 3. The Chief Works Manager, Jagadhri Workshop, Northern Railways, Distt. Ambala.

.. Respondents

Counsel for the Review applicant.

.. Shri B.R.Sharma

Counsel for the respondents

. Nil

## ORDER Hon'ble Shri S.P.Mukerji, Vice Chairman.

In this Review Application dated 9-2-1989

the applicant has prayed for a Review of the Order

passed by me on 18-1-1989 in O.A.No.51/89. By that

order the Original Application in which the applicant had

sought a change in the recorded date of birth was

rejected at the stage of admission itself under Section

19(3) of the Administrative Tribunals Act. A number of

rulings and arguments have been advanced in support

of the contention of the Review applicant that kine he

even after retirement was entitled to get the recorded

date of birth corrected on the production of autho-Original The application was rejected by ritative documents. me on the ground that he had himself got the impugned date of birth recorded in his service records on the basis of an affidavit filed by him when he entered service in 1953 and that he bestirred himself to correct the recorded date of birth, 35 years after he entered service. He had also not availed of the opportunity given by the Railway authorities to all and sundry in 1972-1973 to get the dates of birth corrected. It was held by me that unless there is irrefutable conclusive evidence, long standing entries in service records should not as a matter of public policy be changed. A few rulings were also cited by me.

2. From the records it appears that while sitting as a Single Member Bench I passed the order dated 18-1-1989 rejecting the application under Section 19(3) of the Administrative Tribunals Act at the admission stage. However in para 2 of the Order No. 1/32/87-JA dated 21.3.1988 passed by the Hon'ble Chairman, it has been laid down as follows:

"All cases specified in Paral above shall be posted for admission before a Single Member Bench. If the Single Member Bench is of the view that any such case is not fit for admission, it shall order such a case to be posted before a Bench of two Members."

In accordance with the aforesaid para since a Single Member Bench is not so authorised to reject the case at the stage of admission. I recall my order 18-1-1989 passed in OA No.51/89 and restore the application to

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its original number and direct that this application may be posted before a Division Bench of two Members for further orders in accordance with law. This order accordingly has nothing to do with the arguments advanced in the Review Application which stands disposed of on the above lines.

(S.P. Mukerji) Vice Chairman 17-3-1989